

For this 20,000 tonnes of Caustic Soda import, Government have given duty exemption to enable it to be sold at reasonable price.

Committee on National Energy Policy

1055. DR. FAROOQ ABDULLAH:

SHRI LAKSHMAN MAL-
LICK:

SHRI SUBHASH CHANDRA
BOSE ALLURI:

SHRI K. P. SINGH DEO:

SHRI K. RAMAMURTHY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have set up a committee which has been entrusted with the task of formulating a national energy policy with reference to needs, priorities and resources;

(b) if so, when the committee is likely to submit its report;

(c) what are the main features of the report if submitted; and

(d) when the recommendations of the committee is likely to be implemented?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Yes, Sir. A Working Group on Energy Policy had been set up by Planning Commission.

(b) The Working Group has submitted its Report.

(c) The Working Group estimated the prospective energy demand in the different sectors of the economy up to the turn of the century and reviewed the present and prospective supplies of energy. In order to bring about a better balance between energy supply and demand, the Working Group has suggested a set of policy prescriptions on the following lines:

(i) the curbing of consumption of oil to the minimum possible level;

(ii) conserving the use of energy by increasing the efficiency of its utilisation;

(iii) reducing the overall energy demand by lowering the intensity of energy consumption in the economy, particularly in the industries sector;

(iv) increased reliance on renewable energy resources; and

(v) reappraisal of our economic development strategies, especially those elements of the strategy which have a direct link to energy consumption like technology choice, location policies, urban growth, mechanisation in agriculture etc. with reference to the new awareness of the energy supply demand in future.

(d) Since the recommendations of the Working Group have far reaching implications, these need careful consideration by all the concerned Ministries, to whom the report has been sent for examination.

Silent Valley Project

1056. SHRI MADHAVRAO SCINDIA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that National Committee on Environmental Planning and Co-ordination had approved the Silent Valley Project in Kerala with the conditions that the State Government would agree to on 18 Point Safeguard Programme; and

(b) if so, details of the 18 Point Safeguard Programme?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) and (b). The National Committee on Environmental Planning and Coordination (NCEPC) had set up a Task Force for Ecological Planning of the Western Ghats. The Task Force in its report strongly recommended that the Silent Valley Hydel Project should be abandoned.

The Task Force suggested certain safeguards in case Government felt that the project cannot be abandoned for any reason. In April, 78, the then Prime Minister accorded his approval

to the project subject to enactment of legislation that would ensure these safeguards. The present Government have decided to review the matter and have already taken it up with the State Government.

विदेशों में चाकलेट का निर्यात करने वाली कम्पनियों

1057. श्री निहाल सिंह : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को यह जानकारी है कि भारतीय और विदेशी चाकलेट निर्माता उड़ीसा के प्राविवासियों से बहुत सस्ती दर पर "साल" पेड़ के बीज खरीद रहे हैं और इस बीज का इस्तेमाल ऐसा पदार्थ तैयार करने के लिए किया जाता है जो चाकलेट में मिलाया जाता है तथा इससे चाकलेट को मुंह में बलने में सहायता मिलती है और इस तरह से चाकलेट तैयार करके वे बहुत बड़ी मात्रा में विदेशी मुद्रा कमा रहे हैं ?

(ख) यदि हां, तो इन बीज इकट्ठे करने वालों को उचित मूल्य दिलवाने के लिए सरकार क्या कार्यवाही कर रही है; और

(ग) उन कम्पनियों का ब्यौरा क्या है जो विदेशों को चाकलेट का निर्यात कर रही हैं।

उद्योग मंत्रालय में राज्य मंत्री (श्री चरणवीर चानना) : (क) उड़ीसा सरकार द्वारा दी गई जानकारी के अनुसार अपेक्षित जानकारी "न" में है।

(ख) प्रश्न ही नहीं उठता।

(ग) ऐसी कोई कंपनी नहीं है जो इस समय विदेशों को चाकलेट का निर्यात कर रही है।

Appointment of Danics Officers to Special Pay Posts by Delhi Administration

1058. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the principle/policy evolved and adhered to by the Delhi Administration, while appointing DANICS Officers, regular and officiating, to special pay posts;

(b) the number of officers, appointed as such for the first time in 1979, with their respective date(s) of appointment;

(c) whether some officers, earlier transferred from the Sales Tax Department and the Land & Building Department etc. on the adverse reports of the respective Heads of Departments were given special pay posts in 1978 and 1979 respectively; and

(d) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (d). The internal postings of regular and officiating DANICS officers are made by Delhi Administration. The appointments to special pay posts are generally made keeping in view the requirements of the posts and suitability of officers for appointment to such posts. However, as far as possible, consideration is also given to the seniority of the officers for making such appointments.

2. The number of officers appointed to special pay posts for the first time in 1979 was 5. Their dates of appointment are 6-2-79, 4-4-79, 2-7-79, 3-7-79 and 25-10-79.

3. One officer Shri O. N. Mehrotra was transferred from the Sales Tax-Department on 20-1-76, as there were some complaints against him. Though the allegations against the officer, were not proved, the Commissioner, Sales Tax had requested for the transfer of Shri Mehrotra from his Department, as according to him the officer did not enjoy good reputation. Shri Mehrotra, on his transfer from the post of Sales Tax Officer, was posted as Administrative Officer in the Directorate of Education—a non-special pay post. He was appointed to the special pay post of Assistant Director (Employment Exchange) which carries a special pay of Rs. 100/- p.m., with effect from 25-10-78. The appointment of Shri Mehrotra on the special pay post was made keeping in view his suitability for the post on account of experience of over 18 years of the working of Employment Exchanges, which Shri Mehrotra possessed.